IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH ON THE 25th OF JANUARY, 2024

MISC. CRIMINAL CASE No. 2823 of 2024

BETWEEN:-

BANTESH S/O GUMAN BACHHDA, AGED ABOUT 35 YEARS, OCCUPATION: BUSINESS R/O GRAM PADALIYAMARU TEHSIL MANDSAUR (MADHYA PRADESH)

....APPLICANT

(SHRI AKSHAT PAHADIA, ADVOCATE APPEARING ON BEHALF OF SHRI ABHISHEK TUGNAWAT, ADVOCATE)

AND

THE STATE OF MADHYA PRADESH STATION HOUSE OFFICER THROUGH POLICE STATION SITAMAU, DISTT. MANDSAUR (MADHYA PRADESH)

....RESPONDENTS

(SHRI H.S.RATHORE - GOVT. ADVOCATE)

This application coming on for admission this day, the court passed the following:

ORDER

This is first application filed under Section 438 of the Code of Criminal Procedure, 1973.

- 2. Learned counsel for the applicant prays for withdrawal of the application with liberty to surrender the applicant before the trial Court and file an application for regular bail.
 - 3. Prayer is allowed.
 - 4. In view of the above, M.Cr.C. No.2823/2024 is dismissed as

withdrawn with aforesaid liberty and if the applicant surrender himself before the trial Court and applies for regular bail, the application shall be considered on the same day, subject to availability of case diary.

Certified copy as per rules.

(PREM NARAYAN SINGH) JUDGE

sumathi

